

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

NEW DELHI

CONTEMPT CASE (AT) NO.20 OF 2020

IN

COMPANY APPEAL (AT)(INSOLVENCY) NO.1245-1247 OF 2019

In the matter of:

State Bank of India

Applicant

Vs

Subodh Kumar Agrawalla & Ors

Non-applicants

Mr. VM Kannan, Advocate for the applicant.

ORDER

08.09.2020- Heard learned counsel for the applicant. He submits that the non-applicants No.1 to 4 have not complied the orders passed by this Appellate Tribunal on 26.2.2020.

Issue notice to the Non-applicants No.1 to 4 as to why the contempt proceedings may not be initiated against them. Issue Notice to Non-Applicant No.5 also. Requisites alongwith process fee, if not filed, be filed by tomorrow. If the applicant provides the email address of the non-applicants, let notice be also issued through email. Applicant is also permitted to serve the non-applicants through email directly. Let the matter be fixed on **21.9.2020**.

(Justice Jarat Kumar Jain)
Member (Judicial)

(Mr. Balvinder Singh)
Member (Technical)

(Dr. Ashok Kumar Mishra)
Member (Technical)

Bm/nn